GOVERNMENT OF INDIA PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS LOK SABHA

UNSTARRED QUESTION NO:2083 ANSWERED ON:07.12.2011 EMPLOYEES PROSECUTED BY CBI Chavan Shri Harischandra Deoram

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

(a) the details of the employees of Central Government, State Governments and Public Sector Undertakings prosecuted by CBI for corruption and misappropriation of Government funds during the last one year including Maharashtra;

(b) the amount of cash and assets recovered from them;

(c) the number of cases pending for investigation; and

(d) the details of the cases dropped and disposed off after investigation?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER`S OFFICE.(SHRI V. NARAYANASAMY)

(a): As per information provided by the Central Bureau of Investigation (CBI), during 2010 and 2011 (till 31.10.2011), it has registered 1,156 cases against employees of Central Government, State Governments and Public Sector Undertakings for corruption and misappropriation of Government funds, including 150 cases in Maharashtra.

(b): The amount of cash and assets recovered from them is a part of individual record and the same is not maintained centrally.

(c): The number of cases pending investigation as on 31.10.2011 is 570.

(d): Of the registered 1156 cases, charge-sheets have been filed in 526 cases and 60 cases have been closed.